

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 283 OF 2016 & IA NOS. 581 AND 582 OF 2016
AND
APPEAL NO. 215 OF 2016 & IA NO. 465 OF 2016**

Dated: 29th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

APPEAL NO. 283 OF 2016 & IA NOS. 581 AND 582 OF 2016

UJVN Ltd. ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

APPEAL NO. 215 OF 2016 & IA NO. 465 OF 2016

UJVN Ltd., Dehradun ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. Pradeep Misra
Mr. Manoj Ku. Sharma for R.2

ORDER

Learned counsel for Respondent No.1 states that he will be filing reply during the course of the day. He may file the same after serving copy

on the other side. Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 17.04.2017 after serving copy on the other side.

List these matters on **25.04.2017.**

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson